

SUPREME COURT OF INDIA

Sesami Chemicals Pvt. Ltd.

Vs.

State of Meghalaya

(Arjan K.Sikri, J., Jasti Chelameswar, JJ.)

26.09.2014

JUDGEMENT

Jasti Chelameswar, J.

(1.) Leave granted in both the SLPs. Criminal Appeal arising out of SLP (Criminal) No. 9348 of 2013

(2.) Aggrieved by the judgment and order of the High Court of Meghalaya dated 21.5.2013 in Criminal Petition (SH) No. 68 of 2011, the fourth Respondent therein has preferred the instant appeal. The abovementioned criminal petition was filed by Respondents No. 2 and 3 herein (for short "contesting Respondents/accused") praying in substance to quash the First Information Report (FIR) dated 12.10.2011 in Umiam Police Station Case No. 43(10) of 2011 (G.R. No. 185 of 2011) Under Sections 120 -B/418/520 Indian Penal Code. ;